

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.147/2003
O.A. No.3101/2002

New Delhi, this the 18th day of November, 2003

HON'BLE SHRI V.K.MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI BHARAT BHUSHAN, MEMBER (J)

1. Krishan Kishore Yadav,
s/o Shri Hari Charan Rai,
R/o I-223, Chiriya Colony,
IARI, Pusa, New Delhi-110012
2. Vinod Kumar,
s/o Shri Shivji Paswan,
C/o I-6, Chiriya Colony,
IARI, Pusa, New Delhi.
3. Mahesh Kumar Paswan,
s/o Shri Kisheshwar Rawan,
I-74, Chiriya colony,
IARI, Pusa, New Delhi

(By advocate: Sh. Sundheshwar Lal) ...Applicants

Versus

Dr. Shrikant Pandey,
Director of Extention of Deptt.
of Agricultural, Krishi Vistar Bhawan,
I.A.R.I, Pusa, New Delhi.

(By Advocate: Sh. R.N.Singh) ...Respondent

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman(A)

Heard learned counsel for the applicants.

OA-3101/2002 was disposed of by this Tribunal
vide order dated 27.11.2002 with the following
directions:-

"Ends of justice will be duly met if the
present OA is disposed of at this very
stage even without issuing notices to the
respondents with a direction to them to
treat the present OA as a supplementary
representation and dispose of the same
passing a detailed and a speaking order
dealing with the aspect of seniority and
also take into consideration the
seniority maintained on the basis of date

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of joining in other Organizations within a period of two months from the date of receipt of a certified copy of the present order."

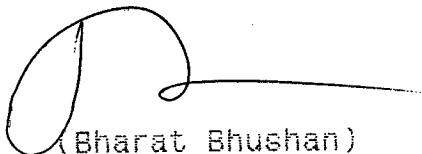
Learned counsel pointed out that the respondents have sought review of the order dated 27.11.2002 by filing RA-89/2003 which was dismissed on 3.4.2003. Thereafter, the respondents have filed writ petition before the High Court which is listed for hearing on 28.1.2004. Learned counsel has drawn our attention to the order passed on 9.10.2001 whereby OA-268/2001 was disposed of in which the present learned counsel of the applicants was also appearing as counsel for applicants. Learned counsel also pointed out that the directions in this OA are contradictory to each other and as such the respondents have not been able to implement the directions issued by this Tribunal in OA-3101/2002.

Learned counsel of the applicants has ^{not} h been able to reconcile the directions contained in the two OAs. We have carefully gone through the judgement and view that they are contradictory to each other which require a clarification to facilitate the implementation of the directions of this court made on 27.11.2002 which is the latter order. Learned counsel of the respondents states that within a period of one month, the respondents shall make an application seeking clarifications of the aforesaid orders.

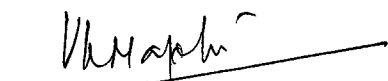
Having regard to the discussion made ^{above} h
h it is held that respondents h have not committed the contempt of court in implementing the directions issued on 27.11.2002, the CP is dismissed and the respondents

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are directed to seek clarification, as stated above,
within a period of one month from the date of receipt
of a copy of this order. Notice issued to the
respondents are discharged.



(Bharat Bhushan)
Member (J)



(V.K. Majotra)
Vice Chairman(A)

JK*